

CENTRAL ADMINISTRATIVE TRIBUNALALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 25th of July, 2000.

CORAM : Hon'ble Mr. S. Dayal, Member (A)

Hon'ble Mr. Rafiq Uddin, Member (J)

ORIGINAL APPLICATION NO. 795 of 2000.

D.K. Bajpai S/o Shri S.N. Bajpai

Resident of Q.No. 1/2, Defence Colony,

Shanti Nagar, Cantt.

KANPUR

...Applicant.

C/A Shri R.K. Shukla

Versus

1. Union of India

Through the Secretary,

Ministry of Defence,

Govt. of India, NEW DELHI.

2. The Addl. Director General,

Ordnance Factories,

O.E.F. Group Headquarters,

G.T. Road, KANPUR.

3. The General Manager,

Ordnance Parachute Factory,

Kanpur.

4. Shri C.K. Samvedi,

Works Manager/Production,

Through the General Manager,

Ordnance Parachute Factory,

KANPUR.

...Respon

C/R

(3)

O R D E R

(By Hon'ble Mr. S. Dayal, Member (A))

The applicant has filed this application for repayment of Rs. 1555/- illegally deducted from the applicant's salary bill, payment of overtime allowance for the work done from 28.06.1999 to 03.07.1999, setting aside of order dated 02.07.1999 regarding 'No Work No Pay'.

2. The applicant has claimed that he has made a number of representations. ^{the one} Of such representations, dated 07.07.1999 at Annexure A-5 states his case completely. Since there are a number of factual controversies involved in this case we consider it expedient to direct the respondents to dispose of representation dated 07.07.1999 by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The O.A. stands disposed of in above terms.

No order as to costs.

Rajendra
Member (J)

Sh
Member (A)

/S.P./